

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Class II from 2017 Batch (Second Batch)

(24.04.2017 to 19.05.2017)

(First Week – 24.04.2017 to 29.04.2017)

DATE/ DAY	SESSION – I 10.15 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.00 pm	SESSION – IV 2.00 pm to 3.00 pm	SESSION – V 3.15 pm to 4.15 pm	SESSION – VI 4.30 pm to 5.30 pm
24.04.2017 (Monday)	Inauguration of the Course – By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur & Officers of the Academy	(i)Introduction of Faculty Members and participants with regard to their educational and family background (ii)Brief overview of the Course, methodology & its objective – By Officers of the Academy	An overview of the constitution and classification of Civil Courts & jurisdictional (territorial & subject-matter-wise) aspects (Contd....) – By Shri Vidhan Maheshwari, O.S.D., MPSJA	An overview of the constitution and classification of Civil Courts & jurisdictional (territorial & subject-matter-wise) aspects – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Role and duties of Reader, Execution Clerk, Deposition Writer, Process Writer and Board Peon (Contd....) – By Ms. Swati Bajaj, O.S.D., MPSJA	Role and duties of Reader, Execution Clerk, Deposition Writer, Process Writer and Board Peon – By Ms. Swati Bajaj, O.S.D., MPSJA
25.04.2017 (Tuesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Role and importance of various sections of the Court like Nazarat, Copying, Record Room, Malkhana, Statistical Writer Section, Library and Accounts (Contd) – By Shri Samresh Singh, Dy. Director, MPSJA	Role and importance of various sections of the Court like Nazarat, Copying, Record Room, Malkhana, Statistical Writer Section, Library and Accounts – By Shri Samresh Singh, Dy. Director, MPSJA	Kinds of suits generally instituted:- Scrutiny of plaint, initial requisites for taking cognizance of a suit, parties to the suits and their representation by Pleaders/Attorneys/Agents – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Kinds of suits generally instituted:- Scrutiny of plaint, initial requisites for taking cognizance of a suit, parties to the suits and their representation by Pleaders/Attorneys/ Agents – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Kinds of suits generally instituted:- Suits in representative capacity, suits by or against Government/ Public Servants, deity, minors, corporations, societies, firms, H.U.F. and other juristic persons – By Shri S. N. Khare, Former District Judge
26.04.2017 (Wednesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Issuance and service of summons in civil matters – By Ms. Swati Bajaj, O.S.D., MPSJA	Stay of suit, consolidation of suits and <i>res judicata</i> – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on Order 6 Rule 17 CPC – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Return and rejection of plaints – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Written statement and counter-claim – By Sanjeev Kalgaonkar, Director Incharge, MPSJA

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27.04.2017 (Thursday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on law relating to consequence of non-appearance of parties (O.9 CPC) – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Pre-trial preparations – Examination of parties by the Court, interrogatories, discovery and inspection of documents, production, impounding and return of documents (Or. 11, 12 & 13 CPC) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on framing of issues – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Settling date, preparation of civil case before recording of evidence; list of witnesses and summoning of witnesses – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Discussion on adjournment in civil case (O.17 CPC) and expeditious trial and issues and challenges regarding disposal of interlocutory application – By Shri Samresh Singh, Dy. Director, MPSJA
28.04.2017 (Friday)	Discussion on material/recap of preceding day's learning –By Officers of the Academy	Recording of evidence in civil case and examination of witnesses under O. 18 CPC – Exhibition/ admissibility of document – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Alternative Dispute Resolution Mechanism (S. 89 CPC and Order 10 CPC) – By Shri B.B. Shrivastava Member Secretary, MPSSA, Jabalpur	Discussion on Order 26 Rule 9 and Order 39 Rule 7 CPC – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on law relating to death of party to the suit (O. 22 CPC) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on O. 23 CPC – By Shri Vidhan Maheshwari, O.S.D., MPSJA
29.04.2017 (Saturday)	Discussion on material/recap of preceding day's learning –By Officers of the Academy	Discussion on Execution in civil cases (Contd...) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on Execution in civil cases (Contd...) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on Execution in civil cases – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	How to be a good Judge – Conduct & Attributes – By	Open interactive session – By Officers of the Academy

- Note:** (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR IN-CHARGE

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Class II from 2017 Batch (First Batch)

(24.04.2017 to 19.05.2017)

(Second Week –01.05.2017 to 06.05.2017)

DATE/ DAY	SESSION – I 10.15 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.00 pm	SESSION – IV 2.00 pm to 3.00 pm	SESSION – V 3.15 pm to 4.15 pm	SESSION – VI 4.30 pm to 5.30 pm
01.05.2017 (Monday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Human rights & Fundamental rights – By Shri Vijay Chandra, Registrar-cum-Secretary, HCLSC, Jabalpur	Discussion on Order 33 CPC and Section 35 of the Court Fees Act, 1899 – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Law relating to temporary injunction (Contd...) – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Law relating to temporary injunction – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Professionalism at work place: Key issues – By Sanjeev Kalgaonkar, Director Incharge, MPSJA
02.05.2017 (Tuesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Key issues relating to judgment writing in civil cases – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Law relating to eviction of tenants (Contd...) – By Shri Samresh Singh, Dy. Director, MPSJA	Law relating to eviction of tenants – By Shri Samresh Singh, Dy. Director, MPSJA	Discussion on key issues relating to provisions inherent power u/s 151 CPC – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Discussion on key issues relating to provisions under sections 148 to 153 CPC – By Shri Awdhesh K. Gupta, O.S.D., MPSJA
03.05.2017 (Wednesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	An overview on Specific Relief Act, 1963 (Contd...) – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	An overview on Specific Relief Act, 1963 – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Issues relating to M.P. Civil Services (Conduct) Rules, 1965 relating to Judges of District Judiciary & Dos & Don'ts of a Judge – By Shri Satyendra K. Singh, Principal Registrar (Vig.), High Court of M.P., Jabalpur	Issues relating to interest and costs – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Presentation and discussion on landmark judgments on civil laws – By Officers of the Academy
04.05.2017 (Thursday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Key issues relating to Succession, Will and Gift under Muslim Law – By Ms. Swati Shukul, Assistant Professor, Mother Teresa Law College, Gour, Jabalpur	Judicial ethics – Bangalore Principles & Conduct Rules – By Shri Dharminder Singh, Addl. Registrar (Vig.) High Court of M.P., Jabalpur	Legal Aid and introduction to schemes of SLSA/NLSA – By Shri Shrish Kailash Shukul, Deputy Secretary, MPSLSA, Jabalpur	Issues relating to Stamp Act, 1899 and Registration Act, 1905 – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Law relating to Review (O. 47 CPC) – By Ms. Swati Bajaj, O.S.D., MPSJA

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05.05.2017 (Friday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	An overview of the constitution and classification of Criminal Courts & jurisdictional (territorial & subject-matter-wise) aspects (Contd....) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	An overview of the constitution and classification of Criminal Courts & jurisdictional (territorial & subject-matter-wise) aspects (Contd....) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA	Issuance and execution of process in criminal cases, appearance of accused and witnesses, coercive measures to secure attendance of accused and witnesses (Contd...) – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Issuance and execution of process in criminal cases, appearance of accused and witnesses, coercive measures to secure attendance of accused and witnesses – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Cognizance in criminal matters:- Scrutiny of charge sheet, limitation & statutory bars, Expunction Report/Final Report – By Sanjeev Kalgaonkar, Director Incharge, MPSJA
06.05.2017 (Saturday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Pre-trial Proceedings :- Arrest, custody, remand, bail, forfeiture of bail-bonds in view of protection provided under the Constitution (Contd....) – By Shri Samresh Singh, Dy. Director, MPSJA	Pre-trial Proceedings :- Arrest, custody, remand, bail, forfeiture of bail-bonds in view of protection provided under the Constitution – By Shri Samresh Singh, Dy. Director, MPSJA	Recording of confession and statement u/s 164 Cr.P.C. – By Ms. Swati Bajaj, O.S.D., MPSJA	Commencement of trial in criminal cases – Some procedural aspects Committal proceedings (Ss. 209 & 323 CrPC) – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Open interactive session – By Officers of the Academy

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(4) Yoga sessions shall be conducted every day from 7.00 am to 8.30 am in which participation is mandatory.

DIRECTOR IN-CHARGE